

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 16.4.2019

Petition No. 4/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited

Respondents : BSES Rajdhani Power Limited and Another

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Another

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, MPL
Shri Shresth Sharma, Advocate, MPL
Shri Apoorva Misra, Advocate, MPL
Shri Pankaj Prakash, MPL
Shri Dushyant Manocha, Advocate, BRPL
Shri Anand Kr. Gera, BRPL
Shri Vivek Kumar, Advocate, TPDDL
Ms. Ranjana Roy, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Shri Anurag Bansal, TPDDL

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment in the matter due to non-availability of the arguing counsel. Request was allowed by the Commission.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**